

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

218. IA/909/2023 C.P. (IB)/676(MB)2021

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON **08.09.2023**.

NAME OF THE PARTIES: Union Bank of India

VS

Ajay Vinayak Kulkarni

SECTION : Sec 95(1) of IBC 2016

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Presence: Ms. Purvi Jain, counsel for the Petitioner

**ORDER**

The Counsel has informed that the issue regarding the constitutionality of Section 95 is pending before the Hon'ble Supreme Court. In view of the same, request is made for adjourning the matter. The prayer is allowed.

Let the matter be adjourned *sine-die*.

Sd/-  
MADHU SINHA  
Member(Technical)

/P/

Sd/-  
REETA KOHLI  
Member(Judicial)